

tainerisation and also to monitor and review the commercial operation of SCI.

(c) No recruitment of staff has been made for the Madras Office. 7 officers from Head Office at Bombay and 1 officer from Calcutta have been deputed to Madras. In addition, 2 Assistants who were earlier working at the Rameswaram office have been posted in Madras office. The seamen cannot be posted in Madras office as their work and duties are on board the ship and not in shore establishment.

(d) and (e). The office has been carrying out its defined functions subject to certain constraints. The main constraints have been disturbance on account of agitation by the Union of Seamen at Madras in connection with posting on ships operating on mainland—A and N Island service.

[*Translation*]

#### Introduction of a Direct Train between Palamau and Calcutta

3063. KUMARI KAMLA KUMARI: Will the Minister of TRANSPORT be pleased to state :

(a) whether people have to face much inconvenience in the absence of any direct train service from Palamau to Calcutta;

(b) if so, whether Government propose to introduce a direct train from Palamau to Calcutta; and

(c) if so, by what time and if not, the reasons therefor ?

THE MINISTER OF TRANSPORT (SHRIMATI MOHSINA KIDWAI): (a) and (b). No such proposal is under consideration.

(c) Does not arise.

[*English*]

#### Delay in Delivery of Well Platforms of ONGC

3064. SHRI Y.S. MAHAJAN: Will the Minister of TRANSPORT be pleased to state :

(a) whether it is a fact that an order was placed with Hindustan Shipyard Ltd. for the fabrication of well platforms EB and EC by the Oil and Natural Gas Commission with March, 1986 as delivery schedule and Hindustan Shipyard Ltd. has reported 20-25 per cent progress in the case of main deck and helideck for these platforms; and

(d) if so, the reasons for such a delay ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) Yes. An order for two well-head platforms EB and EC to be supplied by March, 1986 was placed by Oil and Natural Gas Commission on Hindustan Shipyard Limited. While 60% of the overall work on platforms was completed on due date, the progress on the balance 40% was around 20% in March, 1986. The overall progress at present is 80 per cent.

(b) Delay in completion of the decks and helidecks was primarily because of delay in finalisation of engineering details with Engineers India Limited and late receipt of the imported equipments. However, specific concession was obtained from ONGC for installation of temporary decks in lieu of main decks so as to enable ONGC to progress with the drilling operations.

#### Silting in Kosi River

3065. SHRI MAHABIR PRASAD YADAV: Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that Kosi river is going to cause and create a very great problem for the people of the area on account of heavy silting in the river bed in between two embankments;

(b) whether Government are aware that most of the canals taking water from the main river are not fit for use on account of heavy silting;

(c) whether it is also a fact that breach in the embankments may be caused on account of heavy pressure of water on the embankments and non-discharge of water through the canals; and

(d) if so, the measures being contemplated in this regard ?

**THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) :**

(a) Past studies indicate that the river bed between the embankments of the Kosi has been rising in certain reaches.

(b) Although there have been siltation problems, the canals are operative.

(c) and (d). As the discharge passing through the canals forms a very small fraction of the high flood discharge, this does not have any effect on the flood situation lower down. However, the Government of Bihar is taking, from year to year, protective measures in the form of bank revetment and river training works etc. to protect the Kosi embankments.

**Revaluation of Answer Books of Xth and XIIth Classes of Delhi Secondary School Examinations**

3066. **SHRI AMAR ROYPRADHAN :** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether re-evaluation of answer books of Xth and XIIth Classes of the Delhi Secondary School Examination conducted by the Central Board of Secondary Education, New Delhi, is allowed;

(b) if not, the reasons therefor and whether Government propose to start re-evaluation process with immediate effect so as to abolish the monopoly of the examiners and the Board; and

(c) if so, the details thereof and if not, the reasons therefor ?

**THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI) :**

(a) to (c). The Central Board of Secondary Education is an autonomous organisation. It has its own system of regulating its working including the matters relating to examination reform. The Central Board of Secondary Education does not allow re-evaluation of answer books. It only permits a scrutiny of script to ensure that marks awarded for each question have been included in

the total and that totalling is correct. In the light of experience of other Boards which introduced re-evaluation the Central Board of Secondary Education is of the view that re-evaluation may not be the right answer because it often gives rise to greater scope for influencing the new examiners.

The Central Board of Secondary Education has introduced centralised or spot evaluation at the senior secondary stage which ensures constant supervision of the examiners. The Board proposes to extend central evaluation at the secondary stage shortly.

The National Policy on Education 1986 contains the statement that examination system will be re-cast so as to ensure a method of assessment that is valid and reliable measure of student development. It is intended to effect changes in the examination system in a phased manner in accordance with the programme of action being drawn up by the government to translate the provisions of the policy.

[*Translation*]

**Renovation of Kakanmadh Temple in Morena District, M.P.**

3067. **SHRI MAHENDRA SINGH :** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a proposal involving of Rs. 23,18,466 was received by the Director General, Archaeological Survey of India in July, 1986 itself for renovating the famous Kakanmadh temple in Morena district of Madhya Pradesh; and

(b) the time by which the said proposal for this amount is likely to be approved and the time by which the renovation work will be taken up ?

**THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI) :** (a) and (b). Yes, Sir. However, the proposal covered only partial repairs of the temple. A comprehensive estimate is being prepared.